

THE PAYMENT OF SALARIES AND ALLOWANCES
(AMENDMENT) BILL, 2014
(As passed by the Assembly)

A

BILL

further to amend the Payment of Salaries and Allowances Act, 1951.

Preamble.—WHEREAS, it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 for the purpose hereinafter appearing;

BE it enacted in the Sixty-fifth Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 2014.

(2) It shall come into force at once.

2. *Amendment of section 8A.*—In the Payment of Salaries and Allowances Act, 1951 (XIV of 1951), in sub-section (5B) of section 8A, for the words “seven thousand and five hundred” the words “twelve thousand and five hundred” shall be substituted.